

**Report of Sikkim Government
on Grant of Indian Citizenship
to Stateless Areas in Sikkim**

2534. SHRI CHITTA
MAHATA :
SHRI N. E. HORO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a high powered official committee appointed by the Sikkim Government has submitted its report to the Government of India for granting Indian citizenship to Stateless persons in the State to be fixed at 1970; and

(b) if so, what are the main points of the report and what action has been taken so far in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) No, Sir. Since the Committee was appointed by the State Government of Sikkim, they will submit their report to the State Government.

(b) Does not arise.

**Allotment of Cement to
Bombay**

2535. DR. SUBRAMANIAM SWAMY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Central Government have agreed to allot additional cement to Government of Maharashtra for slum rehabilitation in Bombay; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI GHARANJIT CHANANA): (a) and (b). A request from the Government of Maharashtra for allocation of 30 lakh tonnes of cement for slum improvement during Sixth Plan Period.

5 lakh tonnes for reconstruction of old buildings has been received. It has also been proposed that first instalment of two lakh tonnes may be released in the quarter beginning October, 1981. The request is under consideration in the context of overall availability of cement in the relevant quarter.

Crimes Against Women

2536. SHRI P.K. KODIYAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there has been a spurt in the crimes committed against women in different parts of the country in recent times ;

(b) if so, the reasons therefor ;

(c) the nature of crimes being committed against women ; and

(d) the action taken to prevent such crime ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA). (a) There is no information or report with the Government to conclude that there has been a spurt in the crimes against women in different parts of the country in recent times.

(b) Does not arise.

(c) and (d). Abduction, kidnapping, molestation rape etc. are some of the crimes committed against women. Provisions of the Indian Penal Code cover these crimes. State Governments and Union Territory Administrations are responsible for enforcing the law relating to these offences. In addition, the Suppression of Immoral Traffic in Women and Girls Act and the Dowry Prohibition Act are also there. Apart from the vigilance to be exercised by the Police